

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 102**  
**CA.CAA-56(ND)2024**

**IN THE MATTER OF:**

MATEO TRADING PRIVATE LIMITED And .... Petitioner/Applicant  
PADRIC AGENCIES PRIVATE LIMITED

**Order under Section 230-232 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :

For the Respondent :

**ORDER**

None appears despite repeated calls. In the interest of justice  
matter adjourned **to 22.07.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 104**  
**84/252(ND)/2024**

**IN THE MATTER OF:**

HARISH MALIK

.... Petitioner/Applicant

Vs.

REGISTRAR OF COMPANIES, DELHI

.... Respondent

**Order under Section 252 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :

For the Respondent :

**ORDER**

None appears despite repeated calls. In the interest of justice matter adjourned **to 22.07.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 303**

Intervention.P-5/2022  
**IN 212/252/ND/2022**

**IN THE MATTER OF:**

M/s. Three C Infratech Pvt. Ltd. .... Petitioner/Applicant

Vs.

ROC .... Respondent

**Order under Section 252(1) of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant/ : Mr. Sonay Sharma, Ms. Risshi Jain, Advs., Mr.  
Appellant Abhay Kaushik and Sachin Jain, Advs.

For the Respondent :

**ORDER**

**Intervention P.-5/2022**

Ld. Counsel appears for the Intervener Applicant. Ld. Counsel appears for the Respondent Company. RoC is directed to file reply affidavit within one week.

Keeping in view the complex nature of the matter, we deem it appropriate to implead the Income Tax Department as a Respondent. The Applicant shall file an amended memo of parties impleading the Income Tax Department as a party Respondent.

The Applicant is directed to serve notice to the Income Tax Department by all modes and file proof and affidavit of service within one week.

The Income Tax Department is directed to file response within one after receipt of the notice.

List the matter **on 08.07.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 304**  
**109/252/ND/2023**

**IN THE MATTER OF:**

Deputy Director of Income Tax Investigation, .... Petitioner/Applicant  
Delhi

Vs.

Krrish Reality Ventures Pvt, Ltd. .... Respondent

**Order under Section 252 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :

For the Respondent :

**ORDER**

None appears despite repeated calls. In the interest of justice  
matter adjourned to **08.07.2024**.

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 308**  
**681/252/ND/2018**

**IN THE MATTER OF:**

Income Tax Officer, Ward 6(4)	....	Petitioner/Applicant
Vs.		
ROC , M/s. CWS Integration Pvt. Ltd.	....	Respondent

**Order under Section 252 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :  
For the Respondent :

**ORDER**

None appears despite repeated calls. In the interest of justice matter adjourned **to 15.07.2024.**

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 323**  
**CP-33/ND/2021**

**IN THE MATTER OF:**

Union of India Through SFIO	....	Petitioner/Applicant
Vs.		
Peeyush Aggarwal And Comp.	....	Respondent

**Order under Section 140 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	:	Ms. Shiva Lakshmi, CGSC, Mr. Rajdeep S., Advs.
For the Respondent	:	Dr. Vikrant Narayan Vasudeva, Mr. Rohit Lochav, Advs. For R-2

**ORDER**

Mr. Rajdeep, Ld. Proxy Counsel appearing for the Applicant and prays for an adjournment.

List the matter **on 15.07.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 324**

CA-289/2021, CA-286/2021, CA-284/2021, CA-406/2020

**In**

**195/241/242/ND/18**

**IN THE MATTER OF:**

M/s. BK Mudgal & Ors.

.... Petitioner/Applicant

Vs.

M/s. Apex Tubes Pvt. Ltd. & ors.

.... Respondent

**Order under Section 241/242 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Vipul Ganda, Ms Nirti Dua, Mr. Ishan  
Upadhaya, Advs.

For the Respondent : Mr. Harshit Ratra, Adv.

**ORDER**

**CA-289/2021, CA-286/2021, CA-284/2021, CA-406/2020**

Ld. Counsel appearing for both the parties have submitted that settlement talks are going on between the parties and therefore, requested for an adjournment.

List the matter **on 01.07.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 325**  
**46/241-242/ND/2019**

**IN IN THE MATTER OF:**

M/s. Shalini Chawla & Ors. .... Petitioner/Applicant  
Vs.  
M/s. Chintamani Metal Udyog Pvt. Ltd. & Ors. .... Respondent

**Order under Section 241/242 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Shubhang Sharma, Adv.  
For the Respondent : Mr. Sourabh Gupta, Puneet Yadav, Advs. For R-2  
& 3

**ORDER**

The parties are directed to complete/bring the pleadings on record, if not already done.

List this matter along with 433/241-242/ND/18 **on**  
**22.07.2024.**

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay



**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 326**  
**CP-30(ND)/2023**

**IN THE MATTER OF:**

M/s. Savita Rani Pahwa & Ors. .... Petitioner/Applicant  
Vs.  
Pahwa Apartment & Pvt Ltd. .... Respondent

**Order under Section 241-242 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :  
For the Respondent : Mr. Sahil Khurana, Adv. For R-2 & 3

**ORDER**

None appears for the Petitioner. Ld. Counsel appears for the Respondent. One week time granted to Respondent to bring the reply affidavit on record.

Rejoinder, if any, shall be filed within one week.

List the matter **on 29.07.2024.**

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

ITEM No. 327  
IN  
CP-117/ND/2021

**IN THE MATTER OF:**

Yogendra Kumar Chaudhari .... Petitioner/Applicant  
Vs.  
Asia Pacific Black Rocks (India) Pvt. Ltd. & Ors. .... Respondent

**Order under Section 241-242 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :  
For the Respondent :

**ORDER**

None appears despite repeated calls. In the interest of justice matter adjourned **to 15.07.2024.**

The parties are directed to complete/bring the pleadings on record, if not already done.

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 328**  
**365(ND)/2017**

**IN THE MATTER OF:**

Mr. Ashok Kumar Verma ..... Petitioner/Applicant  
Vs.  
M/s. Baver Suspension Pvt. Ltd. & Ors. .... Respondent

**Order under Section 241-242 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Barun Kumar Sinha, Mrs. Pratibha Sinha, Mr. Sneh Vardhan, Advs.  
For the Respondent : Mr. Mohit Nandwani, Mr. Pardeep Dhingra, Advs.

**ORDER**

Ld. Counsel appears for the Petitioner. Ld. Counsel appears for the Respondent. One week further time granted to enable the parties to upload the pleadings on the DMS portal as a last and final opportunity.

As prayed for by Ld. Counsel appearing for the Respondent, matter is adjourned to **01.07.2024**.

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 329**

CA-144/2023, IA-32/2023, CA-74/2023, CA-298/2023, CA-305/2023

**In**

**CP-11(ND)/2023**

**IN THE MATTER OF:**

M/s. Hari Ram Khatri & Anr.	....	Petitioner/Applicant
Vs.		
M/s. Intact Transport Pvt. Ltd.	....	Respondent

**Order under Section 241-242 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Mr. Sahil Kurana, Adv.
For the Respondent	:	Mr. Aditya Singh, Mr. Sumant Narang, Ms. Bhavya Nakra and Mr. Rahul Kumar, Advs. For R-1 to 8

**ORDER**

**CA-144/2023, IA-32/2023, CA-74/2023, CA-298/2023, CA-305/2023**

On the request made by Ld. Counsel appearing for Petitioner, the matter adjourned **to 29.07.2024**.

The parties are directed to complete the pleadings in the Interlocutory Applications as well as in the main matter, if not, already done.

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay



**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 331**  
**CP-213(ND)/2023**

**IN THE MATTER OF:**

Ghanshyam Tayal ..... Petitioner/Applicant  
Vs.  
Cemcon Engineering Cpmpany India Pvt. Ltd. .... Respondent

**Order under Section 241, 242 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Anshul Gupta, Mr. Aman Singh, Advs.  
For the Respondent :

**ORDER**

Ld. Counsel appears for the Petitioner. The Respondents have not filed any reply affidavit.

Ten days time granted as a last and final opportunity for filing the reply affidavit, failing which the right to reply shall stand closed.

List the matter for final arguments **on 29.07.2024.**

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 332**

Contempt A-16/2021, CA-488/2021, CA-663/2020, CA-88/2020  
**IN 433/241-242/ND/18**

**IN THE MATTER OF:**

Mr. Rakesh Khanna & Anr. .... Petitioner/Applicant

Vs.

M/s. Chintamani Metal Udyog Ltd. & Ors. .... Respondent

**Order under Section 241/242 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Sourabh Gupta, Mr. Puneet Yadav, Advs.

For the Respondent : Mr. Shubhang Sharma, Adv. For R-4 to 6

**ORDER**

**Contempt A-16/2021, CA-488/2021, CA-663/2020, CA-88/2020**

This matter was heard in part by the Regular Bench on 17.04.2023.

The parties are directed to file convenience compilation of documents along with synopsis within one week. Parties are also directed to ensure that all the pleadings are uploaded on DMS portal before next date of hearing.

List the matter before the Regular Bench **on 22.07.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay